

IN THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 417 OF 2022

IN THE MATTER OF:

Niranjan Bagchi.

.....Applicant

Versus

Union of India & Ors.

... Respondents

REPORT BY WAY OF AFFIDAVIT ON BEHALF OF
RESPONDENT NO. 6 – UTTARAKHAND PEY JAL NIGAM IN
COMPLIANCE OF DIRECTIONS PASSED BY THIS HON'BLE
TRIBUNAL IN THE ABOVEMENTIONED MATTER

P A P E R - B O O K

I N D E X

<u>Sr</u>	<u>Particulars</u>	<u>Pages</u>
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1.	Report by way of Affidavit on behalf of Respondent No.6- Uttarakhand Pey Jal Nigam in compliance of directions passed by this Hon'ble Tribunal in the abovementioned matter	
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2.	<i>Vakalatnamo on behalf of Respondent No.6</i>	
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Filed by:

Rahul Verma

[RAHUL VERMA]

Advocate for Respondent No.6- Uttarakhand Pey Jal Nigam,
137, Tower No.10, Supreme Enclave,
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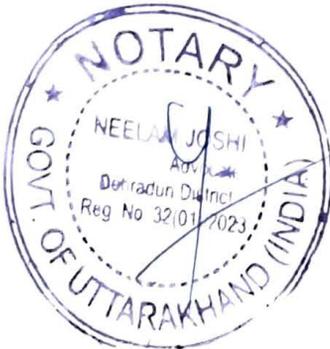
Union of India & Ors.

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**REPORT BY WAY OF AFFIDAVIT ON BEHALF OF
RESPONDENT NO.6 – UTTARAKHAND PEYJAL NIGAM IN
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TRIBUNAL IN THE ABOVEMENTIONED MATTER**

I, Jeetmani Bailwal S/o Shri Bhagwati Prasad Bailwal aged about 49 years, presently posted as Executive Engineer, Dehradun Division, Uttarakhand Peyjal Sansadhan Vikas Evam Nirman Nigam, Dehradun, Uttarakhand, do hereby solemnly affirm on oath and state as under:

1. That in my abovementioned official capacity, I am acquainted with the facts and circumstances of the present matter, and I am fully competent to file present Report by way of Affidavit on behalf of Respondent No.6 –Uttarakhand Peyjal Sansadhan Vikas Evam Nirman Nigam.

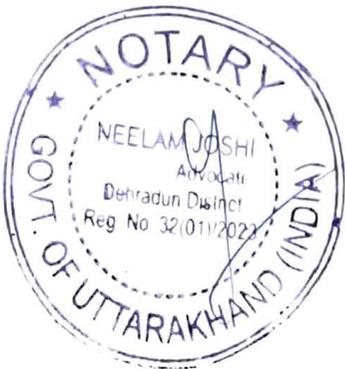


2. That for prevention of the pollution in the Rispana River and Bindal River, "Interception and Diversion Works for Rispana and Bindal River" Project has been sanctioned under the Namami Gange Programme in the year 2021.
3. That under the above said project, the work of tapping of 200 drains regularly flowing in the Rispana River and Bindal River, laying work of sewer line of 22.34 k.m., and construction work of 1 M.L.D. S.P.S. (Sewage Pumping Station) was proposed.
4. Under the said work, it was proposed to send the polluted water of 199 drains falling into Rispana river for treatment in to (02 S.T.P.'s) (Sewage Treatment Plants) having 20 M.L.D. capacity existing in Mothrowala after constructing S.P.S. / I & D (Interception and Diversion) Work.
5. It was proposed for river Bindal that at one place, the Drain will be tapped, and will be sent for treatment to 68 M.L.D. S.T.P.
6. At present all the works of the project have been completed.



THE DETAILS OF WORK TO STOPPING THE POLLUTION IN RISPANA RIVER

- A. The polluted water of 187 drains regularly flowing into Rispana river is being sent for treatment to 02 S.T.P. (each 20 M.L.D. capacity) located at Mothorowala by tapping it through I & D (Interception and Diversion) work and connecting it to sewer line.
- B. That the sewage of the houses falling in the catchment area of 10 previously identified drains has been connected with sewer lines laid under various schemes. Hence, there is no need to tap these drains as there is no flow in the said drains.
- C. That due to clean water flowing from forest land area in 2 drains, there is no need for tapping work and interception and diversion work.
- D. That in previous time, apart from the total 199 drains, 09 drains have been identified. The houses falling in the



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catchment area of these drains have also been provided sewerage connection, therefore, there is no need to tap these 9 drains, as there is no flow in the said drains.

E. Accordingly, the details of the drains falling into Rispana river are given in the table as follows:-

Srl. No.	Details	Numbers of drains
1	The number of drains on which I & D (Interception and Diversion) work has been completed.	187
2	The number of drains, where the houses are falling in the catchment area of these drains, and have been connected with the sewer line.	10
3	The number of the drains, in which no need for tapping and interception and diversion work, in which clean water is flowing from forest land area.	02
	Total:-	199



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4.	The number of additional drains identified in previous time in catchment area, where the houses are connected to sewerage connection.	09
	Grand total:	208

In view of the facts and circumstances as explained hereinabove, sincere efforts have already been taken for stopping the pollution in Rispana river, and at present, there is no pollution in Rispana river due to above drains and in compliance of the directions passed by this Hon'ble Tribunal, the present Report by way of Affidavit is being filed and the same may kindly be accepted by this Hon'ble Tribunal and the deponent hereby undertakes to comply with every direction passed by this Hon'ble Tribunal.




DEPONENT

VERIFICATION

I, the deponent above named do hereby verify and say that the contents of my above report by way of affidavit are true and correct to my knowledge based on record, no part of it is false and nothing material has been concealed there from. The legal submissions are further true as per legal advice received and believed to be true and correct.

Verified by me at Dehradun, Uttarakhand on this 10 day of March, 2025.



S. No - 1042/25

This affidavit is sworn before me by
Shri. Teetman Bahwal
Who is identified by Shri. Kundan Singh Bish
At Dehradun on.....

7/10/3/25
NEELAM JOSHI
Advocate & Notary, Dehradun


DEPONENT

Filed by:

[RAHUL VERMA]
Advocate for Respondent No.6- Uttarakhand PeyJal Nigam,
137, Tower No.10, Supreme Enclave,
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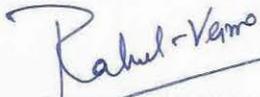
VAKALATNAMA

We, undersigned the Managing Director, Uttarakhand Peyjal Sansadhan Vikas Evam Nirmaan Nigam, Dehradun, Respondent in the above application do hereby appoint and retain: Shri Rahul Verma Advocate, Supreme Court of India, New Delhi to act and appear for me/ us in the above Petition and on our behalf to conduct and prosecute (or defend) the same and all proceedings that may be taken in respect of any application connected with the same of any decree order passed there in including proceeding in taxation and application for Review, to file and obtain return of documents, and to deposit and receive money on our behalf in the said application and in applications of Review, and to represent me/us and to take all necessary steps on my/our behalf in the above matter. I agree to ratify all acts done by the aforesaid Advocate in pursuance of this authority. I/We agree to pay all the fees etc. as per law.

Dated this 28th day of February of 2025

Certified, Satisfied & Accepted

Signatures of Clients



[RAHUL VERMA]
Advocate,
137, Supreme Enclave,
Mayur Vihar Phase-I,
Delhi-110091
Phone: 09717706032



MANAGING DIRECTOR,
UTTARAKHAND PEYJAL SANSADHAN
VIKAS EVAM NIRMAAN NIGAM,
DEHRADUN, RESPONDENT No. 6

Managing Director
Uttarakhand Peyjal Nigam
Dehradun

MEMO OF APPEARANCE

TO,
THE REGISTRAR,
National Green Tribunal,
Principal Bench, New Delhi.

Sir,

Kindly enter my appearance on behalf of the abovementioned Respondent in the above matter.

Yours faithfully,



[RAHUL VERMA]

Filed on:- 11 - 3 - 2025 / ADVOCATE FOR THE RESPONDENT No. 6 /
Uttarakhand Peyjal Sansadhan Vikas Evam Nirmaan Nigam.